

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.71/Coch/2015 : Asst.Year 2010-2011

The Asst.Commissioner of Income-tax, Circle 2(1) Range 2, Thrichur.	Vs.	Sri.K.R.Sureshkumar Kallada House, Thanissery Post Iranjilakuda Thrissur – 680 701. PAN : AJCPS6553P.
(Appellant)		(Respondent)

Appellant by : Smt.A.S.Bindhu, Sr.DR

Respondent by : Smt.Arya Anil

Date of Hearing : 13.11.2019	Date of Pronouncement : 13.11.2019
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ORDER

Per George George K, JM

At the time of hearing before us, the learned Departmental Representative, by placing a letter dated 22.10.2019, sought for permission to withdraw the appeal filed by the Revenue, in view of the low tax effect involved in this appeal, as mandated in CBDT Circular No. 17/2019 dated 8th August, 2019. We, therefore, permit the Revenue to withdraw its appeal.

2. In the result, Revenue's appeal is dismissed, as withdrawn.

Order pronounced on this 13th day of November, 2019.

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Cochin ; Dated : 13th November, 2019.
Devadas G*

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-V, Kochi.
4. The Pr.CIT Kochi.
5. The DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)
ITAT, Cochin